

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

**Petition No. 85/TT/2020**

Date: 3.3.2020

To

Shri S.S. Raju  
Senior General Manager(Commercial)  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:-** Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for transmission assets under transmission system associated with %System Strengthening- XXIV in Southern Region.(Asset- A, Asset-B and Asset-C

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by DD.M.2020:-

1. In response to the RoP dated 12.9.2019 in Petition No. 244/TT/2019, auditor certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.
2. Additional information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

**2014-19 period**

- a) Justification along with supporting documents for claiming additional capital cost as the expenditure claimed upto COD in the latest submission for Asset-C is 23600.87 lakh is more than the claimed amount upto COD of 23291.25 lakh in the last approved Petition No. 257/TT/2018 dated 29.07.2019.
- b) Justification for claiming additional add. cap as the add cap claimed for Asset-A in 2018-19 is 5579.76 lakh (higher than approved add-cap of 2176.34 lakh for 2018-

19). For Asset-B in 2018-19, the add-cap claimed is 1742.88 lakh (higher than the approved add cap of 530.92 lakh). Explain the variation along with supporting documents as additional capitalisation was earlier proposed on account of balance/retention payment.

### **2019-24 period**

- c) Justification for claiming additional add-cap: The estimated add-cap for 2019-20 and 2020-21 in order dated 29.7.2019 in Petition No 257/TT/2018 was 9792.71 lakh and 6217.76 lakh respectively while in the latest submission the claim is of 6213.64 lakh and 4950.91 lakh for 2019-20 and 2020-21 respectively, with higher add-cap for Asset-A in the year 2020-21 and for Asset-C in the year 2019-20 vis-à-vis earlier proposed expenditure. Explain the variation along with supporting documents as the additional capitalisation was earlier proposed on account of balance and retention payment.
- d) Capital cost ( 122925.54 lakh) claimed as on 31.03.2019, in the petition is different from the summary of Asset level cost mentioned in the Form-1A ( 122562.51 lakh). Explain the same along with associated details.

### **Forms**

- e) Form-13 (Break up of initial spares).
- f) Statement as per Annexure-I(B) enclosed herewith.
- g) Form-5 (element-wise break-up of project/asset/element cost of transmission system)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on COD	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A										-					-							-	-
Asset - 1	Party - B										-					-							-	-

<sup>#</sup> TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2014-19**

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset - 1	Party - A				-						-					-							-	-
Asset - 1	Party - B				-						-					-							-	-

<sup>#</sup> TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2019-24**

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset